



KARNATAKA LEGISLATIVE ASSEMBLY  
FIFTEENTH LEGISLATIVE ASSEMBLY  
SIXTH SESSION

**THE KARNATAKA OPEN PLACES (PREVENTION OF DISFIGUREMENT)  
(AMENDMENT) BILL, 2020  
(LA Bill No. 13 of 2020)**

A Bill further to amend the Karnataka Open Places (Prevention of Disfigurement) Act, 1981.

Whereas it is expedient further to amend the Karnataka Open Places (Prevention of Disfigurement) Act, 1981 (Karnataka Act 35 of 1982) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy first year of the Republic of India as follows, namely:-

**1. Short title and commencement.-** (1) This Act may be called the Karnataka Open Places (Prevention of Disfigurement) (Amendment) Act, 2020.

(2) It shall come into force at once.

**2. Amendment of section 1.-** In the Karnataka Open Places (Prevention of Disfigurement) Act, 1981 (Karnataka Act 35 of 1982), in section 1, in sub-section (2), after clause (i), the following shall be inserted, namely:-

"(i-a) come in to force in any other area falling within municipal corporation area or Larger urban area declared under the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) or areas falling under the Bangalore Development Authority or any other Urban Development Authority or any other Local Planning Authority constituted under relevant Law in force from such date as may be notified by the State Government."

**STATEMENT OF OBJECTS AND REASONS**

It is considered necessary to amend the Karnataka Open Places (Prevention of Disfigurement) Act, 1981 (Karnataka Act 35 of 1982) to extend the applicability of provisions of the said Act to any other area falling within municipal corporation area or Larger urban area declared under the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) or areas falling under the Bangalore Development Authority or any other Urban Development Authority or any other Local Planning Authority constituted under relevant Law in force from such date as may be notified by the State Government.

Hence, the Bill.

**FINANCIAL MEMORANDUM**

There is no extra expenditure involved in the proposed legislative measure.

**B.S.YEDIYURAPPA**  
Chief Minister

**M.K. Vishalakshi**  
Secretary (I/c)  
Karnataka Legislative Assembly

## ANNEXURE

**EXTRACT FROM THE KARNATAKA OPEN PLACES (PREVENTION OF  
DISFIGUREMENT) ACT, 1981 (KARNATAKA ACT 35 OF 1982)****X X****XX****XX**

**1. Short title and commencement.-** (1) This Act may be called the Karnataka Open Places (Prevention of Disfigurement) Act, 1981.

(2) It shall,-

(i) be deemed to have come into force in the cities of Bangalore, Mysore, Hubli-Dharwar, Mangalore and Belgaum constituted or continued under the Karnataka Municipal Corporations Act, 1976 or under any other law, on the fifth day of May 1981;

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